

JUDICIAL ADMINISTRATION LAWS (REPEAL) ACT, 2001

22 of 2001

[August 29, 2001]

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1. Short title.
2. Repeal.

SCHEDULE 1 :- REPEAL OF ENACTMENTS

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Prefatory Note Statement of Objects and Reasons. The Commission on Review of Administrative Laws which was set up by the Central Government on the 8th May, 1998 has recommended, inter alia, repeal of certain enactments relating to judicial administration. In pursuance of the recommendations of the Commission, the Central Government, after consultation with concerned State Governments, Union territory Administrations, High Courts and the Supreme Court of India, has decided to repeal 17 enactments mentioned in the Schedule to the Bill as they have either outlived their utility or have ceased to serve any purpose and have become obsolete. In the circumstances, it is considered appropriate to repeal these enactments. 2. The Bill seeks to achieve the above object.

1. Short title. :-

This Act may be called the Judicial Administration Laws (Repeal) Act, 2001.¹

1. Received the assent of the President on August 29, 2001 and published in the Gazette of India, Extra., Part II, Section 1, dated 29th August, 2001, pp.1-2, No. 29

2. Repeal. :-

The enactments specified in the Schedule are hereby repealed.

SCHEDULE 1

REPEAL OF ENACTMENTS

(See Section 2)		
Year	No.	Subject or short title
(1)	(2)	(3)
1856	12	The Civil Courts Amins Act, 1856
1866	23	The Bombay High Court (Letters Patent) Act, 1866
1866	25	The Unclaimed Deposits Act, 1866
1867	16	The Acting Judges Act, 1867
1869	13	The Procedure of the High Court for Uttar Pradesh
1870	5	The Unclaimed Deposits Act, 1870
1877	4	The Presidency Magistrates (Court-fees) Act, 1877
1919	9	The Punjab Courts (Supplementing) Act, 1919
1937	25	The Federal Court Act, 1937
1948	1	The Federal Court (Enlargement of Jurisdiction)
		Act, 1947
1949	Constituent Assembly	The Abolition of Privy Council Jurisdiction Act,
	Act V	1949
1949	Rajasthan Ordinance XV	The Rajasthan High Court Ordinance, 1949
1950	15	The Judicial Commissioners' Courts (Declaration as
		High Courts) Act, 1950
1950	41	The Bhopal and Vindhya Pradesh (Courts) Act,
		1950
1952	72	The Mysore High Court (Extension of Jurisdiction
		to Coorg) Act, 1952
1953	44	The Manipur Court-fees (Amendment and
		Validation) Act, 1953
1964	16	The Goa, Daman and Diu Judicial Commissioner's
		Court (Declaration as High Court) Act, 1964